

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.30**  
**C.P.No. 01/BB/2024**

**IN THE MATTER OF:**

M/s. Natural Capsules	...	Petitioner
Vs.		
M/s. Beloorbayir Biotech Ltd. & 11 Ors.	...	Respondents

**Order under Section 213 (b) (i) of Companies Act, 2013**

**Order delivered on: 28.03.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	: Proxy Counsel
For the Respondent No.7	: Ms. Shivani Shetty
For Respondent	: Shri Brilian Marak

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. Ld. Proxy Counsel for the Petitioner seeks short adjournment on the ground that arguing Counsel is not available today.
3. Ld. Counsels for the Respondents submits that they have filed vakalath and seek time to file objections. Registry is directed to verify the same and place it on record. Further, Respondents are permitted to file objections within a period of two weeks, after serving on the other side and one week thereafter, the Petitioner shall file rejoinder if any, within a period of one week.
4. List the case on **20.06.2024**.

**-Sd-**

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**

**K. BISWAL**  
**MEMBER (JUDICIAL)**